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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1899 of 1994

New Delhi, dated the 11th Sept. 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri Subhash Chand,
S/o Shri Mahabir
2. Shri Ram
S/o Shri Sukh Lal
3. Shri Krishan Kumar
S/o Shri Gunti Ram
4. Shri Budh Raj Singh
S/o Shri Ram Kirpal Singh
5. Shri Shiv Bhan Singh
S/o Shri Ram Singh
6. Shri Devender Kumar
S/o Shri Ram Parkash
7. Shri Om Prakash
S/o Shri Bhoore Singh
R/o 33/5, Trilok Puri,
New Delhi-110091.

APPLICANTS

(By Advocate: Shri Yogesh Sharma)

VERSUS

1. Union of India through
the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Delhi Division,
New Delhi.
3. The Secretary,
Railway Board, Rail Bhawan,
New Delhi.

... RESPONDENTS

(None appeared)

ORDER (URAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application Shri Subhas Chand and
6 others, all Casual Labourers who worked ^{for} in different
lengths of time in the year 1980-81, have prayed for

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inclusion of their names in the live Casual Labourer Register.

2. This O.A. was filed on 22.9.94. Several opportunities were given to the Respondents to file their reply but no reply has so far been filed. None had appeared for the Respondents on various dates. On 18.5.95 Shri Rajesh Respondents counsel was present in the court was directed to take notice on behalf of the Respondents and ensure that their reply was filed. On the last date i.e. on 19.7.95, none had appeared for the Respondents and no reply was filed on their behalf. To-day Shri Rajesh had again appeared and states that according to his information the Respondents have assigned this case to some other counsel. However, it is not possible to wait indefinitely for the Respondents to file their reply. We note that the applicant had ~~submitted their~~ representation to the Respondents for inclusion of their names in the live Casual Labourer Register, but the applicant's counsel Shri Yogesh Sharma states that they have not received any reply to ~~their~~ representation.

3. We dispose of this O.A. with a direction to the Respondents that in the event that the applicant ~~has~~ files a fresh representation to the Respondents for inclusion in the live Casual Labourer Register, within one month from the date of receipt of a copy of this judgment, the Respondents will consider the same and dispose of that representation by means of a detailed, speaking and reasoned order under intimation to the ^{in accordance with law,}

applicants within three months of the date of receipt of that representation.

4. This O.A. is disposed of accordingly.

No costs.

A. Vedavalli

(DR. A. VEDAVALLI)
Member (J)

S. R. Adige
(S. R. ADIGE)
Member (A)